

Saturday, 9th June, 1860

PROCEEDINGS

OF THE

LEGISLATIVE COUNCIL OF INDIA

Vol. VI

(1860)

ment then thought that the most convenient course would be to insert such provisions in this Bill, special and apart, as were required to carry out this object. This then constituted the main difference in the Bill to which he desired to draw the attention of the Council. When the Bill should come into Committee of the whole Council, they would have full opportunity of discussing these and other provisions in detail.

UNIVERSITIES.

SIR BARTLE FRERE, in rising to move the first reading of a Bill "for giving to the Universities of Calcutta, Madras, and Bombay the power of conferring degrees in addition to those mentioned in Acts II, XXII, and XXVII of 1857," said that this Bill was intended to supply an omission in the Acts constituting the Universities in the three Presidency Towns. The number and character of the degrees which the governing bodies of those Universities were competent to confer was strictly limited by the Acts in question, and it was found, soon after the Acts were put into force, that it was very desirable to enable the governing bodies of those Universities to grant other degrees, in order to enable them to give that assistance which Universities alone could afford to education with reference to the state in which it happened to be at each Presidency Town. A proposition in consequence was made by the University of Calcutta asking to be empowered to confer degrees other than those specified in its Act of incorporation. As this could not be done without a change in the Act of the Legislature, and as good reason had been shown for the change, he had been instructed to move the first reading of this Bill.

The Bill was read a first time.

STAMP DUTIES.

Mr. SCONCE postponed the consideration of the Bill "to consolidate and amend the law relating to Stamp Duties" till Saturday next.

SUCCESSIONS.

MR. HARRINGTON moved that the Council resolve itself into a Committee on the Bill "for facilitating the collection of debts on successions, and for the security of parties paying debts to the representatives of deceased persons"; and that the Committee be instructed to consider the Bill in the form in which the Select Committee had recommended it to be passed.

Agreed to.

The Bill passed through Committee after the insertion of the word "one" in the blank in the 27th line of Section IX, that being fixed as the maximum rate of percentage to be allowed as Commission to a Trustee appointed, under that Section, in the case of disputed succession.

The Council having resumed its sitting, the Bill was reported.

The Council adjourned.

Saturday, June 9, 1860.

PRESENT :

The Hon'ble the Chief Justice, *Vice-President*.

Hon'ble Sir H. B. E. Frere,		A. Sconce, Esq., and Hon'ble Sir M. L. Wells.
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Sir Mordant Wells was duly sworn and took his seat as a Legislative Councillor of the Council of India.

THE VICE-PRESIDENT said that as, in consequence of the Chief Justice being obliged to attend the Session of the Supreme Court, the quorum required by law for a Meeting of the Council for the purpose of making Laws could not be formed, it was understood that there would be no Meeting to-day for the transaction of business. The Members present had met, however, for the purpose of adjourning the Council to Wednesday next, on which day it was considered desirable that the Council should meet.

The Council was accordingly adjourned by the Vice-President at half past 11 o'clock, till Wednesday, the 13th instant, at 11 o'clock.

Wednesday, June 13, 1860.

PRESENT :

The Hon'ble Sir Henry Bartle Edward Frere.

No other Member of the Council was this day present, and the Council was adjourned till Saturday the 16th instant.

Saturday, June 16, 1860.

PRESENT :

The Hon'ble Sir Henry Bartle Edward Frere.

H. B. Harington, Esq., | H. Forbes, Esq.,
and
A. Sconce, Esq.

The Members assembled at the Meeting did not form the quorum required by Law for a Meeting of the Council for the purpose of making Laws.

The Council was adjourned at half-past 11 o'clock till Wednesday evening the 20th instant, at 7 o'clock.

Wednesday Evening, June 20, 1860.

PRESENT :

The Hon'ble the Chief Justice, *Vice-President*,
in the Chair.

The Hon'ble Sir H. B. | H. Forbes Esq.,
E. Frere, | A. Sconce, Esq.,
Right Hon'ble J. Wil- | and
son, | Hon'ble Sir M. L.
H. B. Harington, Esq., | Wells.

INCOME TAX.

THE CLERK presented to the Council the following Petitions :—

A Petition of Native Inhabitants of Bombay concerning the Bill "for imposing Duties on profits arising from

Properties, Professions, Trades, and Offices."

A Petition of Proprietors of permanently settled estates in Bengal, Behar, and Orissa against the same Bill.

A Petition of Inhabitants of Patna, against the same Bill.

A Petition of Zemindars of Shahabad, against the same Bill

A Petition of Maharajah Mohisar Bux Singh Bahadoor, of Shahabad, against the same Bill.

A Petition of Maharajah Moheshur Sing Bahadoor, of Tirhoot, concerning the same Bill.

A Petition of Rajah Puhladh Sein, Proprietor of the Raj of Ramnagar, Purgunnah Bujhoon Surkar Chumparun, concerning the same Bill.

A Petition of Ram Coomar Singh, of Shahabad, against the same Bill.

A Petition of Ramessur Bux Singh, of Shahabad, against the same Bill

A Petition of Mothoorah Persaud Parrey, of Shadabad, against the same Bill,

A Petition of Syad Shumsher Alee and others, of Tirhoot, concerning the same Bill.

A Petition of certain Residents and Inhabitants of Tipperah, employed under Government, against the same Bill.

Mr. Wilson moved that the above Petitions be printed.

Agreed to.

PARSEES.

THE CLERK also presented a Petition from Modee Roostumjee Khorshedjee and others of Surat, concerning the Petition of the Parsees of Bombay, submitting the draft of a Code of Laws for the Parsee Community.

SIR BARTLE FRERE moved that the Petition be printed.

KOONCH AND CALPEE.

MR. HARRINGTON presented the Report of the Select Committee on the Bill "to remove the Pergunnahs of Koonch and Calpee, in Zillah Jaloun, from the operation of the General Regulations."